Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 20.11.2014

The meeting No.30/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) held on 20.11.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Assistant Director	DC (MSME)

The agenda for meeting No.30/AM-15 dated 20.11.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

30/84-ALC3/2014

MEETING NUMBER :

MEETING DATE: 20.11.2014

1	Case No.: 1/29/84- ALC3/2014	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00216/AM15/	RLA File: 07/24/040/00031/AM15/	Lic.No/Date:0510385549 30.04.2014	Deferred date:11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

2	Case No.: 1/30/84- ALC3/2014	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Approved
	HQ File 01/84/050/00240/AM15	RLA File: 03/95/040/00314/AM14	Lic.No/Date:0310786785 14.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.04/AM-14 held on 01.05.2014, as detailed below:-

S.No.	Export Product	Exp. qty	Import item	Qty allowed
	Embroidery in the piece, in strips or in motif embroidered T/C (Polyester cotton, 80% Polyester	Sq. yard	Polyester Cotton Grey in 80% Polyester 20% Cotton fabric, GSM-84+/-10%,	(including 14%
	20% Cotton), GSM-84+/-10%		width-63"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.: 19/30/84- ALC3/2014	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:30/84- ALC3/2014	Status:
			20.11.2014	Approved



110 1110	TCL/TTHE.	Lic.No/Date:0710106337 08.08.2014	
01/84/030/00238/AIVI13	07/21/040/00422/AIVII3	00.00.2017	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Qty		allowed
1.	100% Cotton Children/Infants full sleeve	8900	100% Cotton herringbone	10640
	Jackets.	Nos	dyed woven fabric,	Sqms
			width:58", GSM-292+-	
			10%	
			Poly/Spun Polyester	1730000
			Sewing Thread	Meters
			Poly Bag	8000 Nos

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

1	Case No.: 15/30/84- ALC3/2014	Party Name: S.BASKAR (PROP. NSB TECHNOLOGIES),	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00254/AM15	RLA File: 07/24/040/00171/AM15	Lic.No/Date:0710106576 27.08.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD, Sketch and measurement chart of export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 18.12.2014.

5	Case No.: 6/30/84- ALC3/2014	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00245/AM15	RLA File: 02/24/040/00114/AM15	Lic.No/Date:0210204971 12.09.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Ministry of C & PC for their examination and comments. It was decided to defer the case for relisting on 18.12.2014.

6	Case No.: 14/30/84- ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00253/AM15	RLA File: 07/24/040/00241/AM15	Lic.No/Date:0710106797 30.09.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 18.12.2014.



7	Case No.: 8/30/84- ALC3/2014	Party Name: B.M.PROCESSING INDUSTRIES	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Approve d
	HQ File 01/84/050/00247/AM15	RLA File : 05/23/040/00291/AM15	Lic.No/Date:0510391457 07.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity
				allowed
1.	Dyed Viscose Rayon filament	59405.941	Undyed & untwisted	60000
	yarn/Twisted viscose rayon filament	Kgs	viscose rayon	Kgs
	yarn/Dyed & twisted viscose rayon		filament yarn	
	filament yarn (Net content of import item			
	in export product undyed & untwisted			
	viscose rayon filament			
	yarn=59405.941Kgs)		(A)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.: 11/30/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
8	HQ File 01/84/050/00250/AM15/	RLA File : 35/24/040/00017/AM15	Lic.No/Date:3510044557 10.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 18.12.2014.

9	Case No.: 12/30/84- ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Approved
	HQ File 01/84/050/00251/AM15	RLA File : 07/24/040/00244/AM15	Lic.No/Date:0710106813 10.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Qty		allowed



1.	38% Silk & 62%Cotton Dyed/printed	1429	38% Silk & 62% Cotton	1460
	fabrics GSM-61+-10% width 140CMS.	Meters	plain fabrics GSM-61+-	Meters
			10% width 140CMS	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.: 13/30/84- ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Approved
	HQ File 01/84/050/00252/AM15	RLA File : 07/24/040/00242/AM15	Lic.No/Date:0710106812 10.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	2	Qty	=	allowed
1.	100% Linen Dyed/printed fabrics GSM-	1905	100% Linen Plain fabrics	1943
	110+-10% width 140CMS.	Meters	GSM-110+-10% width	Meters
			140CMS.	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

11	Case No.: 16/30/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00255/AM15	RLA File : 07/24/040/00245/AM15	Lic.No/Date:0710106814 10.10.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 18.12.2014.

12	Case No.: 20/30/84- ALC3/2014	Party Name: MOTILAL DULICHAND PVT.LTD	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00259/AM15	RLA File : 06/24/040/00019/AM15	Lic.No/Date:0610037936 14.10.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 18.12.2014.

Party Name: RICHA	Meet No/Date:30/84-	Status:	
	11203/2011	Deferred	
	GLOBAL EXPORTS P.	GLOBAL EXPORTS P. ALC3/2014	GLOBAL EXPORTS P. ALC3/2014





HQ File	RLA File:	Lic.No/Date:0510391638	Deferred date
01/84/050/00241/AM15	05/24/040/00327/AM15	17.10.2014	18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided Proper CAD of the export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 18.12.2014.

14	Case No.: 5/30/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00244/AM15	RLA File: 05/24/040/00326/AM15	Lic.No/Date:0510391637 17.10.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the CAD provided by the firm is not legible. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 18.12.2014.

15	Case No.: 18/30/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00257/AM15	RLA File: 35/24/040/00019/AM15/	Lic.No/Date:3510044562 20.10.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 18.12.2014.

16	Case No.: 7/30/84- ALC3/2014	Party Name UNIQUE FASHION	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00246/AM15	RLA File : 05/24/040/00332/AM15/	Lic.No/Date:0510391721 22.10.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 18.12.2014.

17	Case No.: 10/30/84- ALC3/2014	Party Name PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00249/AM15	RLA File: 05/24/040/00298/AM15/	Lic.No/Date:0510391709 22.10.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014

18 Case No.: 3/30/84-	Party Name RICHA	Meet No/Date:30/84-	Status:
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ALC3/2014	GLOBAL EXPORTS P. LTD	ALC3/2014 20.11.2014	Approved
HQ File 01/84/050/00242/AM15	RLA File: 05/24/040/00334/AM15	Lic.No/Date:0510391732 27.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No. **Export Product** Export | Import item Quantity allowed Qty Ladies top made of 100% Polyester dyed 1. 5850 100% Polyester 3510 Sqms (@ woven fabric, GSM-117+-10%, along with Nos dyed woven fabric, 0.6Sqm per Indian fabric (Style no. 368391). GSM-117+-10%, piece) 2. Ladies top made of 37% Polyester 35% 3880 37% Polyester 35% 1.72 Sqm per Linen 28% Cotton yarn dyed knitted Nos Linen 28% Cotton piece fabric, GSM-180+-10%, (Style yarn dyed knitted 358470).(Net content of import in export fabric, GSM-180+-

product should be 0.229 gms per piece)
The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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19	Case No.: 4/30/84- ALC3/2014	Party Name RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Approved
	HQ File 01/84/050/00243/AM15	RLA File : 05/24/040/00335/AM15	Lic.No/Date:0510391733 27.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Ladies top made of 100% Polyester dyed woven fabric, GSM-83+-10%, along with 100% Polyester dyed woven Fabric (Trim)	Nos	100% Polyester dyed woven fabric, GSM-83+-10%,	8480 Sqms
56mg	GSM-80+-10% (Style no. 368662-368667).		100% Polyester dyed woven fabric, GSM-83+-10%,	2400 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

20	Case No.: 9/30/84- ALC3/2014	Party Name SUPERFIL PRODUCTS LIMITED	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File	RLA File :	Lic.No/Date:0410159626	Deferred date





01/84/050/00248/AM15	04/24/040/00186/AM15	27.10.2014	18.12.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DIPP for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

21	Case No.: 21/30/84- ALC3/2014	Party Name G.R.CORPORATION	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Deferred
	HQ File 01/84/050/00260/AM15	RLA File : 06/24/040/00021/AM15	Lic.No/Date:0610037952 31.10.2014	Deferred date 18.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014

22	Case No.: 17/30/84- ALC3/2014	Party Name INDO- BRITISH GARMENTS PVT.LTD	Meet No/Date:30/84- ALC3/2014 20.11.2014	Status: Approved
	HQ File 01/84/050/00256/AM15	RLA File: 05/23/040/00340/AM15	Lic.No/Date:0510391855 03.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It is not noted that for export item No. 1 (Men's Jacket made of 100% Polyester PU coated fabric) the firm has claimed more than 6 Sqm fabric for per piece but it is not clear from the CAD and measurement submitted by the firm whether in export item No.1 is only Men's jacket or trouser is include with it. Therefore the committee could not calculate the requirement of inputs for export item No. 1 in this case. For export item No. 2 and 3 the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

155464	issued in this case as detailed below.						
S.No.	Export Product	Export	Import item	Quantity			
		Qty		allowed			
2.	Thermal parkha jacket made of 100%	1729	100% nylon canvas pu	7444			
	nylon canvas pu coated fabric GSM 130+-	Nos	coated fabric GSM 130+-	Sqms			
	10% (Style No. CAN-PAR-JKT-002).		10%, width 57/58"				
3.	Ultra security jacket made of 100% nylon	2225	100% nylon canvas pu	7091			
	canvas pu coated fabric GSM 165+-10%	Nos	coated fabric GSM 165+-	Sqms			
	(Style No. CAN-PAR-JKT-003).		10%, width 57/58"				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

